

# BJP seeks NHRC probe into death of Sidharthan

TIMES NEWS NETWORK

**Thiruvananthapuram:** BJP has petitioned National Human Rights Commission (NHRC) to investigate into the death of J S Sidharthan, a student of College of Veterinary & Animal Sciences at Pookode in Wayanad. The petition by BJP state spokesperson Sandeep Vachaspati to NHRC chief Arun Kumar Mishra stated that the gruesome way in which the life of a young promising student was taken away has cast an irremovable stain to the nation's collective conscience.

"To redress the same and to provide justice to the victim's family and to ensure that such incidents are not repeated in the future, it is necessary that an investigation be ordered by the NHRC into the matter and action be taken against the students involved in the matter, including those who are already arrayed in the FIR and the dean, assistant warden and other staff in the college," the petition said.

It said SFI is behind the incident, and the CPM has silenced the mouth of students who had witnessed the torture. It further said that the CPM leaders also threatened the police who are investigating the crime to rescue the SFI leaders and activists involved in it.

## **Kuki-Zo women s group writes to President Murmu seeking justice**

<https://www.thehindu.com/news/cities/Delhi/kuki-zo-womens-group-writes-to-president-murmu-seeking-justice/article67929809.ece>

Let this day be a turning point in the abysmal performance of governments in safeguarding women's rights

The Kuki-Zo Women's Forum, Delhi and NCR, on Friday wrote an appeal to the President of India, Droupadi Murmu, seeking that every possible measure be taken to help restore the faith of tribal women of Manipur in the democratic institutions and processes of the country.

"May this International Women's Day be a turning point in the abysmal performance of governments at every level in safeguarding women and their interests in this great republic of ours," said the letter, also marked to the Women and Child Development Minister Smriti Irani, National Commission for Women chief Rekha Sharma, National Human Rights Commission Chairperson, Justice Arun Mishra and the Chairperson of the National Commission for Scheduled Tribes.

### **Kuki-Zo bore the brunt**

At a press conference in Delhi on Friday organised by the Kuki-Zo Women's Forum and the Kuki Students' Organisation of Delhi NCR on the occasion of International Women's Day, the tribal bodies stressed how the ongoing ethnic conflict has had a disproportionate impact on the Kuki-Zo people, specifically on the women of the community, who have "borne the brunt of this onslaught".

The tribal bodies went on to cite incidents of discrimination, mutilation, killings, atrocities, and attacks on almost three dozen women from their community, adding that even the first such instance of rape and murder was highlighted only on social media despite complaints having been sent to Constitutional bodies such as the National Commission for Women.

### **Support victims**

Given the situation as it stands in Manipur currently, the tribal bodies, in their letter to the President, called for the authorities to believe the victims, investigate and prosecute the crimes against them, provide medical and psychological support, and ensure access to rehabilitation.

In a press statement issued by the tribal bodies on Friday, they said, "The theme for International Women's Day 2024 is 'Invest in Women: Accelerate Progress'. However, Kuki-Zo women have been on the receiving end of inhuman torture, vilification, and

have been stripped of their fundamental right to live with dignity. For the past ten months, they have been victims of unfathomable violence, their voices silenced and their cries for help ignored.”

Tara Manching Hangzo, one of the Kuki-Zo victims of the conflict who had to flee their Imphal home when the conflict began, said at the press conference, “As a Kuki-Zo woman, I am facing discrimination at three levels. One, as a woman, the second as an Adivasi, and third as a member of a minority religion - Christianity.”

**NHRC concludes  
Vijayawada Camp Sitting**

NHRC concluded its day-long Vijayawada camp sitting on Mar 6, after hearing 30 pending cases and recommending about Rs 80 lakh as relief to the victims of human rights violations in Andhra Pradesh. The NHRC Chairperson, Justice Arun Mishra, Members, Dnyaneshwar M Mulay, Rajiv Jain and Vijaya Bharathi Sayani heard the cases in the presence of Secretary General, Bharat Lal, Registrar (Law), Surajit Dey, senior officers, the concerned officers of the state government, and the complainants.

## **NGOs urge NHRC to take steps to prevent abuse of children in shelter homes**

<https://www.thehindu.com/news/national/andhra-pradesh/ngos-urge-nhrc-to-take-steps-to-prevent-abuse-of-children-in-shelter-homes/article67929305.ece>

Human rights activists appeal to the government to constitute a full bench of Andhra Pradesh State Human Rights Commission

The representatives of several NGOs have urged the National Human Rights Commission (NHRC) to initiate measures to prevent the abuse of children living in childcare homes in Andhra Pradesh.

NHRC Chairperson Justice Arun Mishra, along with members D.M. Mulay, Vijaya Bharathi Sayani and Rajiv Jain, Secretary General Bharat Lal and Registrar (law) Surajit Dey, held a meeting with NGOs, civil society organisations and human rights activists during a camp sitting conducted here a few days ago.

The NGO representatives took several cases related to abuse of children in Child Care Institutions (CCIs), trafficking and other human rights violation incidents to the notice of the NHRC.

“We have brought issues such as attack on Dalits, abuse of minors and other human rights violation cases to the notice of Justice Arun Mishra,” said Kulavivaksha Vyatireka Porata Sangham (KVPS) State general secretary A. Malyadri.

He said the NGOs raised the issues related to attacks on journalists and other cases reported in the media, along with the press clippings and that the NHRC responded positively.

The KVPS has urged the NHRC to direct the State government to appoint a full bench of the Andhra Pradesh State Human Rights Commission (APSHRC) in the State and protect the human rights, he added.

## **NHRC seeks report on plight of people in Dhenkanal villages**

<https://www.thehansindia.com/news/cities/vijayawada/vijayawada-nhrc-organises-camp-sitting-open-hearing-863284?infinitescroll=1>

Dhenkanal: The National Human Rights Commission (NHRC) has sought Action Taken Report on the plight of the people of ST/SC communities at Ekul-Sekul, Kourt, Putipal and adjacent villages of Kankdahada block who have been deprived of basic necessities of life. The order was issued following a petition filed by a Human Rights activist. The Hans India had also published a report on the plight of the people of this region on June 26 last year.

In the petition, it was stated that health has become a distant dream for the people of the area due to lack of permanent road to the villages. The activist stated that as per Article 21, it is the duty of the State under Article 38 (1) of the Indian Constitution to ensure basic facilities and benefits such as mobile connectivity, healthcare, all-weather road and primary education. People have to walk for several kilometres to collect ration and there is also the problem of man-animal conflict. The NHRC has sought Action Taken Report from the Chief Secretary and the district administration, Dhenkanal, within four weeks.

Instructions are issued to pay compensation of Rs 80 lakh to the victims at the hearing. He said the NHRC issued orders to the officials to submit reports on the action taken related to the case of bonded labour, suicides in police custody, suicides in judicial custody, food security act etc. Justice Mishra said orders were issued to submit reports early to ensure justice to the victims. He praised the services of NGOs and Human Rights organisations for the protection of human rights in AP and the NHRC encouraged them to continue the services. He said petitioners and complainants can complain to NHRC online logging to [hrcnet.nic.in](http://hrcnet.nic.in).

## NHRC notice to DMRC on lack of toilets at stations

SUCHITRA KALYAN MOHANTY @ New Delhi

THE National Human Rights Commission (NHRC) on Friday issued notice to the Delhi Metro Rail Corporation (DMRC) seeking detailed responses within two weeks on the unhygienic condition of toilets in stations and lack of convenience in metro trains.

The NHRC sought responses from the Managing Director, DMRC, after hearing a petition filed by Supreme Court lawyer and human rights activist Radhakanta Tripathy. In his petition, he alleged that due to the non-availability of toilets for

women in the Metro, female passengers faced difficulties while travelling.

"It is unfortunate that despite Metro being the lifeline of daily commuters in Delhi, authorities are not paying diligent/due attention to the fundamental issue of providing clean and hygienic toilets to commuters, especially women," his petition read.

Tripathy contended that due to the non-existence of public

utilities for women or unhygienic conditions, women are forced to hold their urine for extended periods. To avoid using dirty toilets, many women do not drink their daily requirement of water, which has an impact on their health.

He also said that as per media reports, DMRC's financial statements, the total revenue generated in the financial year 2022-23 was around ₹6,645 crore, inclusive of income from traffic

operations, real estate, consultancy and external projects.

"The aspect of toilets—whether unavailability inside the trains or unhygienic conditions at stations—is being ignored by DMRC. And if it addresses this issue, then it would have spent its 1% of profit, the results would have been dramatic," the petitioner said.

Tripathy cited that the Supreme Court, in its various orders, has expanded the scope of Article 21 of the Constitution and included the right to live with dignity and all the necessities of life, such as adequate nutrition, clothing, health, etc.



**Women have the fundamental right to have safe and clean toilets. This recognises their right to live with human dignity... Despite Metro being the lifeline, due attention is not paid to the basic issue of providing clean and hygienic toilets — Radhakanta Tripathy, petitioner**

## **Unhygienic stations, lack of toilets inside Delhi Metro trains: NHRC notice to MD, DMRC on women s rights violation**

<https://www.newindianexpress.com/nation/2024/Mar/08/unhygienic-stations-lack-of-toilets-inside-delhi-metro-trains-nhrc-notice-to-md-dmrc-on-womens-rights-violation>

Due to the non-availability of toilets for women in the Delhi Metro, female passengers faced many difficulties while travelling via Metro to various places, human rights activist, Radhakanta Tripathy told TNIE.

NEW DEHI: The National Human Rights Commission (NHRC) has issued notice to the Managing Director, Delhi Metro Rail Corporation (DMRC) and asked him to file his detailed responses within two weeks on the unhygienic condition of toilets in stations and lack of toilets in Metro trains operating in Delhi to various places.

The NHRC sought the responses from the MD, DMRC, after hearing a petition filed by Supreme Court lawyer and human rights activist, Radhakanta Tripathy.

He filed the plea in the NHRC, and alleged that due to the non-availability of toilets for women in Delhi Metro, female passengers faced a lot of difficulty while travelling in Metro to various places, Tripathy told TNIE.

"It is very unfortunate, that despite Metro being life line of daily commuters in Delhi, authorities are not paying diligent/due attention to basic issue of providing clean and hygienic toilets to commuters specially women," Tripathy in his petition said.

The petitioner, Tripathy, contented that due to nonexistence of public utilities for women, or unhygienic conditions, women are forced to hold in their urine for extended periods of time. To avoid using the dirty toilets, many women do not drink their daily requirement of water, with impact on their health, including increased chance of urinary tract infections, prolapsed bladder, involuntary urine release etc.

Tripathy also said that as per media reports, DMRC's financial statements, the total revenue generated in financial year 2022-23 was around Rs 6645 crore, inclusive of income from traffic operations, real estate, consultancy and external projects.

"The aspect of toilets -- whether unavailability inside the metro trains and or unhygienic conditions at stations -- is being totally ignored by the DMRC. And if, it addresses this issue, then it would have spent its 1% of profit for addressing the issue, the results would have been dramatic," Tripathy said.

"Despite this huge earning of profits, the corporation has failed to discharge its social responsibilities to its commuters. It is worth to mention that, 40 community based organization in Mumbai launched the Right to Pee campaign in 2013 to demand better



toilet facilities for themselves and for the 'women on the streets. This led to the enactment of a public policy also," Tripathy said.

For natural reasons, be it women or men, one may use public toilets at the Metro stations on account of long travelling time in commuting, he said in his plea.

He cited that the Supreme Court in its various orders, has expanded the scope of Article 21 and has included the right to live with dignity and all the necessities of life, such as adequate nutrition, clothing, health, etc.

While referring to a judgment of the Apex Court, Tripathy said the court held that maintenance and improvement of public health are indispensable and attending to public health is of high priority-perhaps the one at the top.

"What emerges is that women have the fundamental right to have safe and clean toilets at all convenient places in India. This recognizes their right to live with human dignity," he said.

Pleading for better hygienic toilets at stations and inside the metro trains, Tripathy cited a Delhi High Court judgment in a PIL filed by NGO, Jan Sewa Welfare Society, as the HC had directed the Municipal Corporation of Delhi (MCD) and Delhi Development Authority (DDA) to ensure that the public urinals and toilets in the national capital are clean, hygienic and in systematic manner.

## BJP seeks NHRC probe into death of Sidharthan

<https://timesofindia.indiatimes.com/city/thiruvananthapuram/bjp-seeks-nhrc-probe-into-death-of-sidharthan/articleshow/108339423.cms>

Thiruvananthapuram: BJP has petitioned National Human Rights Commission (NHRC) to investigate into the death of J S Sidharthan, a student of College of Veterinary & Animal Sciences at Pookode in Wayanad. The petition by BJP state spokesperson Sandeep Vachaspati to NHRC chief Arun Kumar Mishra stated that the gruesome way in which the life of a young promising student was taken away has cast an irremovable stain to the nation's collective conscience.

"To redress the same and to provide justice to the victim's family and to ensure that such incidents are not repeated in the future, it is necessary that an investigation be ordered by the NHRC into the matter and action be taken against the students involved in the matter, including those who are already arrayed in the FIR and the dean, assistant warden and other staff in the college," the petition said.

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Remand report confirms Sidharthan's savage torture and 'public trial' in hostel. The investigation team collected evidence, including an electric cable and a glue gun, in the death case of J S Sidharthan. 18 people have been arrested for abetment of suicide, assault, and ragging. The police remand report calls for an in-depth investigation and raises concerns about witness influence. 108189162

NHRC asks govt to pay Rs 1 lakh compensation to speech impaired tribal youth. NHRC orders investigation into vasectomy case, negligence of Mathili sub-divisional hospital, ASHA workers, and chief district medical officer. Rs 1 lakh compensation for speech impaired tribal youth. Recanalization with consent and due procedure. Compliance report required. 108168106

Congress seeks CBI probe into death of student at Kerala Veterinary university. Congress leader V D Satheesan writes to Chief Minister Pinarayi Vijayan demanding CBI probe into the death of student Sidharthan J S at Kerala Veterinary and Animal Sciences University. He alleges that a mob led by SFI leaders held a public trial, brutally assaulting Sidharthan, with the involvement of teachers and senior CPI(M) leaders. 108179206

# NHRC urged to take steps to prevent child abuse in shelter homes

**The Hindu Bureau**  
VIJAYAWADA

The representatives of several NGOs have urged the National Human Rights Commission (NHRC) to initiate measures to prevent the abuse of children living in childcare homes in Andhra Pradesh.

NHRC Chairperson Justice Arun Mishra, along with members D.M. Mulay, Vijaya Bharathi Sayani and Rajiv Jain, Secretary General Bharat Lal and Registrar (law) Surajit Dey, held a meeting with NGOs, civil society organisations and human rights activists during a camp sitting conducted here a few days ago.

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## **Amet news : वाल्मीकि व समस्त हिन्दू समाज ने तहसीलदार को दिया ज्ञापन**

<https://paliwalwani.com/amet/amet-news-valmiki-and-entire-hindu-society-gave-memorandum-to-tehsildar>

आमेत : नगर के वाल्मीकि समाज एवं समस्त हिन्दू समाज के संयुक्त तत्वाधान मे पश्चिम बंगाल के संदेशखली में महिलाओं और परिवारों पर हो रहे अत्याचार के विरोध में महामहिम राष्ट्रपति के नाम तहसीलदार देवाराम भील को ज्ञापन दिया । ज्ञापन में बताया कि

संदेशखली में महिलाओं पर और परिवारों पर हो रहे अत्याचारों के हम निषेध करते हैं। 47 दिन पहले ईडी के अधिकारियों पर हमला होने के बाद संदेशखली घटनाएं सामने आ सकी। बच्चों और महिलाओं के साथ बर्बरता पूर्वक व्यवहार, यौन उत्पीड़न, मार-पीट की अनेकों घटनाएं लगातार निकलकर सामने आ रही हैं। केवल पश्चिम बंगाल प्रशासन और पुलिस विभाग की नाकामी का यह नमूना नहीं है। इसमें धार्मिक और राजनीतिक मुद्दे भी हैं।

इन घटनाओं से पश्चिम बंगाल की महिलाओं एवं बच्चों की सुरक्षा की चिंताजनक स्थिति सामने आई है। स्थिति इतनी भयानक है कि कई दिनों से हो रहे अत्याचारों की घटनाओं के बाद भी पुलिस ने कोई एफआईआर दर्ज नहीं की ।

आर्थिक, राजनैतिक तथा धार्मिक मुद्दों में महिलाओं को 'साधन' बनाना अपमानजनक, दुर्देवी और निंदाजनक है। हम इन घटनाओं का विरोध करते हैं। तथा मांग करते हैं कि, लोकतंत्र में हो रहे महिला एवं मानवाधिकारों के उल्लंघन पर तुरंत कही कारवाई कि जाये। तथा

सभी पीड़ित महिलाओं, बच्चों एवं परिवारों को सुरक्षा एवं आर्थिक सहायता तुरंत प्रदान की जाए.

महिलाओं पर होने वाले इन अत्याचारों कि 'इन कैमरा' पूछताछ की जाये.

महिलाओं का मनोबल बना रहे इसलिये उन्हें शासन द्वारा प्रशिक्षित परामर्शदाताओं द्वारा परामर्श की सेवा उपलब्ध की जाये। इन विशिष्ट घटनाओं पर बोलने एवं तकरार करने के लिए एक स्वतंत्र हेल्पलाइन नंबर उपलब्ध करवा देना चाहिए। जिससे महिलाएं बिना किसी डर के अपनी बात कह सकें।

निष्पक्ष जांच के लिए इस मामले को दूसरे राज्य में स्थानांतरित किया जाए। राष्ट्रीय महिला आयोग, राष्ट्रीय मानवाधिकार आयोग तथा राष्ट्रीय अनुसूचित जनजाति आयोग द्वारा दखल देने का हम स्वागत करते हैं।

इस दौरान वाल्मीकि युवा समिति राजसमंद जिला उपाध्यक्ष दिनेश हरिजन, रामदेव समिति शांतिलाल सालवी, विश्व हिंदू परिषद चित्तौड़ प्रांत मंत्री कौशल गोड़, विश्व हिंदू परिषद आमेत जिला अध्यक्ष हीरालाल खटीक सरदारगढ़, उपाध्यक्ष गंभीर सिंह राठौड़, सह मंत्री भगवती लाल शर्मा देवगढ़, देवगढ़ प्रखंड मंत्री हनुमान सिंह निमजर, आमेत नगर अध्यक्ष नारायण सिंह भाटी, महेंद्र हिरण, बजरंग दल के रविंद्र सिंह कुंपावत, दिनेश सुथार, रतन सिंह चौहान दिनेश, कलू कीर, विक्रम सिंह चौहान, इंदर सिंह, प्रकाश

पालीवाल,किशन हरिजन,अजय हरिजन,प्रहलाद खटीक,दिनेश माली,दीपक मेवाडा,सहीत कार्यकर्ता  
उपस्थित थे।

## **Lagatar Impact: बिरहोर जनजाति की बच्ची की मौत को लेकर एनटीपीसी पर कार्रवाई के लिए चाइल्ड राइट्स फाउंडेशन ने मानवाधिकार आयोग को पत्र लिखा**

<https://lagatar.in/lagatar-impact-child-rights-foundation-wrote-a-letter-to-the-human-rights-commission-to-take-action-against-ntpc-on-the-death-of-a-girl-from-birhor-tribe/>

Ranchi : हजारीबाग जिले की चट्टी बरियातू पंचायत के पगार गांव स्थित बिरहोर टोला निवासी किरनी बिरहोर(10 वर्षीय) की मौत 28 फरवरी की रात में हो गई थी. इस मामले में चाइल्ड राइट्स फाउंडेशन के सचिव बैजनाथ कुमार ने **राष्ट्रीय मानवाधिकार आयोग** के अध्यक्ष को पत्र लिखकर एनटीपीसी पर कार्रवाई करने का अनुरोध किया है. पत्र में कहा गया है कि एनटीपीसी 25 अप्रैल 2022 से यहां खनन का काम कर रही है.

लेकिन इलाके में रह रहे परिवारों को उचित मुआवजा दिये बगैर यहां खनन का काम किया जा रहा है. ऐसे में सवाल उठता है कि बिना बिरहोर परिवारों (आदिम जनजाति) की सुरक्षा और पुनर्निवास के खनन कार्य कैसे चालू कर दिया गया?

### **कंपनी की लापरवाही से सरकार के प्रयासों पर सवाल उठ खड़े हो रहे हैं**

स्थानीय मीडिया रिपोर्ट को देखें तो कंपनी इन सवालों का कोई उचित जवाब नहीं दे रही है. यह बहुत ही गंभीर मसला है. केंद्र और राज्य सरकार विलुप्त होने के कगार पर खड़ी इन आदिम जनजातियों की सुरक्षा के लिए कई योजनाएं चला रही हैं, लेकिन खनन कर रही कंपनियों की लापरवाही से सरकार के प्रयासों पर सवाल उठ खड़े हो रहे हैं. साथ ही पूरे इलाके में रह रही आदिम जनजाति के मानवाधिकारों को भी सुरक्षित नहीं रखा जा रहा है.

पत्र में मांग की गयी है कि राष्ट्रीय मानवाधिकार आयोग पूरे मामले की जांच अपने स्तर से कराते हुए कंपनी से इस संबंध में सवाल करे? साथ ही किरनी बिरहोर को परिजनों और अन्य बिरहोर आदिवासियों को कंपनी से उचित मुआवजा दिलाने के लिए कंपनी को आदेश जारी करें

### **परियोजना क्षेत्र से बाहर का मामला बताकर कंपनी ने पल्ला झाड़ लिया था**

एनटीपीसी ने बच्ची की मौत के मामले को अपने परियोजना क्षेत्र से बाहर का बताकर पल्ला झाड़ लिया था. आरोप है कि मामले को दबाने के लिए कोयला खनन कर रही एनटीपीसी की एमडीओ क्रतिक कंपनी ने बिरहोर बच्ची के परिजनों को 40 हजार मुआवजा दे दिया, जिसमें 5 हजार नकद और 35 हजार पिता बिरू बिरहोर के बैंक खाते में डाले गये हैं.

### **मौत के बाद बच्ची को शव को जल्द दफनाने पर जोर**

किरनी के पिता बिरू बिरहोर ने बताया कि बच्ची की मौत के बाद शव जल्द दफनाने के लिए कंपनी ने जोर भी दिया. बिरहोर टोला के वार्ड सदस्य ने कहा किरनी की मौत प्रदूषण के कारण हुई है. वह कुछ दिने से बीमार थी. उसे इलाज के लिए केरेडारी स्वास्थ्य केंद्र ले जाया गया, जहां उचित इलाज की व्यवस्था नहीं होने से सभी वापस लौट गये. उसके बाद किरनी की मौत हो गयी. वार्ड सदस्य ने कहा कि कंपनी के लोग अपने प्रभाव और पैसे के बल पर यहां कुछ भी कर ले रहे हैं.

## Judges in Politics: न्यायपालिका छोड़ बने राजनेता, मुख्यमंत्री व उपराष्ट्रपति तक का पद इन जजों ने संभाला

<https://hindi.oneindia.com/news/features/abhijit-gangopadhyay-in-bjp-know-about-those-judges-who-enter-in-indian-politics-895613.html?story=4>

Judges in Politics: कलकत्ता हाईकोर्ट के जज अभिजीत गंगोपाध्याय ने मंगलवार (5 मार्च) को अपने पद से इस्तीफा दे दिया और गुरुवार (7 मार्च) को भारतीय जनता पार्टी (बीजेपी) में शामिल हो गए। बीते सोमवार को उनका आखिरी फैसला ईस्ट मेदिनीपुर जिले के एक जज को बर्खास्त करने से संबंधित था।

वैसे दिलचस्प संयोग ये है कि उन्होंने जिस मेदिनीपुर जिले से संबंधित फैसला सुनाया है, उसी जिले से उनकी नई राजनीतिक पारी शुरू होने के कयास लगाए जा रहे हैं। हालांकि, किसी न्यायाधीश द्वारा ज्यूडिशियरी छोड़कर राजनीति में हाथ आजमाने का ये कोई पहला मामला नहीं है।

अभिजीत गंगोपाध्याय से पहले जस्टिस बहरुल इस्लाम, जस्टिस विजय बहुगुणा, जस्टिस रंजन गोगोई, जस्टिस हिदायतुल्ला, जस्टिस रंगनाथ मिश्रा समेत दर्जनों ऐसे न्यायाधीश थे, जो जज से राजनेता बने। संवैधानिक रूप से ये कोई गलत कदम नहीं है, क्योंकि पद छोड़ने के बाद जजों के ऐसा करने पर कोई कानूनी रोक या पाबंदी नहीं है। इसकी शुरुआत देश आजाद होने के बाद से ही कांग्रेस सरकारों द्वारा शुरू की गई थी।

जस्टिस बहरुल इस्लाम जस्टिस बहरुल इस्लाम साल 1956 में कांग्रेस पार्टी में शामिल हुए। कांग्रेस ने उन्हें 1962 से 1972 तक सांसद के रूप में राज्यसभा भेजा। उसके बाद सरकार (तब कॉलेजियम प्रणाली नहीं थी और कार्यपालिका ही न्यायाधीशों की नियुक्ति करती थी) ने उन्हें गुवाहाटी हाईकोर्ट में न्यायाधीश नियुक्त किया।

सरकार ने उन्हें 1979 में गुवाहाटी हाईकोर्ट के मुख्य न्यायाधीश के रूप में पदोन्नत किया। इसके बाद वे सुप्रीम कोर्ट के न्यायाधीश बने। साल 1983 में सुप्रीम कोर्ट के न्यायाधीश के पद से इस्तीफा देने के बाद कांग्रेस ने उन्हें असम में बारपेटा सीट से उम्मीदवार बनाकर उतारा। लेकिन, तब असम आंदोलन के कारण चुनाव टल गया और कांग्रेस ने उन्हें 1984 में सांसद के रूप में राज्यसभा भेज दिया। जस्टिस मुहम्मद हिदायतुल्लाह जस्टिस मुहम्मद हिदायतुल्लाह 25 फरवरी 1968 से 16 दिसंबर 1970 तक भारत के चीफ जस्टिस ऑफ इंडिया (सीजेआई) के रूप में कार्यरत रहे। इसके बाद में उन्होंने 31 अगस्त 1979 से 30 अगस्त 1984 तक भारत के छठे उपराष्ट्रपति के रूप में भी कार्य किया। इतना ही नहीं जब तत्कालीन राष्ट्रपति ज्ञानी जैल सिंह इलाज के लिए अमेरिका गए तो इन्हें कार्यवाहक राष्ट्रपति भी बनाया गया। जस्टिस खान बहादुर सैयद सर फजल अली जस्टिस फजल अली देश में संविधान लागू होने के साथ ही 26 जनवरी 1950 को सुप्रीम कोर्ट के जज बने। मई 1952 में जब सुप्रीम कोर्ट के जज के तौर पर जस्टिस फजल अली काम ही कर रहे थे कि तत्कालीन पीएम नेहरू ने उन्हें उड़ीसा का राज्यपाल नियुक्त करने की घोषणा कर



दी। जस्टिस फजल अली ने 30 मई 1952 को सुप्रीम कोर्ट के जज के तौर पर त्याग पत्र दे दिया और महज आठ दिन के अंदर 7 जून 1952 से उड़ीसा के राज्यपाल के तौर पर कामकाज संभाल लिया। जस्टिस अली पहले 1952 से 1954 तक ओडिशा के और फिर 1956 से 1959 तक असम के राज्यपाल रहे। जस्टिस वी.आर. कृष्णा अय्यर सुप्रीम कोर्ट के न्यायाधीश के रूप में पदोन्नत होने से पहले जस्टिस अय्यर एक पूर्णकालिक राजनीतिज्ञ और कम्युनिस्ट पार्टी के सदस्य थे। वह 1952 में थालास्सेरी से एक स्वतंत्र उम्मीदवार के रूप में मद्रास विधानसभा के लिए चुने गए और जब उन्होंने 1957 में उसी सीट से दोबारा चुनाव लड़ा, तो उन्हें भारतीय कम्युनिस्ट पार्टी का समर्थन प्राप्त हुआ। अय्यर ने 1957 और 1959 के बीच ई. एम. एस. नंबूदरीपाद के नेतृत्व वाली कम्युनिस्ट सरकार में मंत्री के रूप में कार्य किया। उन्होंने 1965 में फिर से विधानसभा चुनाव लड़ा जिसमें वे हार गये। इसके बाद केंद्र सरकार ने उन्हें 1968 में केरल हाईकोर्ट का न्यायाधीश नियुक्त किया और बाद में उन्हें 1973 में भारत के सर्वोच्च न्यायालय के न्यायाधीश के रूप में पदोन्नत किया गया। जस्टिस के. एस. हेगड़े जस्टिस के. एस. हेगड़े 17 जुलाई 1967 से 30 अप्रैल 1973 तक सुप्रीम कोर्ट के जज रहे। अप्रैल 1973 में जब उनसे जूनियर रहे उनके एक सहयोगी को भारत का सीजेआई नियुक्त किया गया तब उन्होंने सुप्रीम कोर्ट से इस्तीफा दे दिया। इसके बाद 1977 में जनता पार्टी के टिकट पर बैंगलोर दक्षिण सीट से चुनाव जीतकर वे छठी लोकसभा के लिए चुने गए। जस्टिस हेगड़े 21 जुलाई 1977 को लोकसभा के अध्यक्ष भी बने। जस्टिस रंगनाथ मिश्रा

जस्टिस रंगनाथ मिश्रा भारत के 21वें मुख्य न्यायाधीश थे। वो 25 सितंबर 1990 से 24 नवंबर 1991 तक भारत के मुख्य न्यायाधीश रहे। अपनी सेवानिवृत्ति के बाद जस्टिस मिश्रा 1993 से 1996 तक **राष्ट्रीय मानवाधिकार आयोग** के पहले अध्यक्ष रहे। इसके बाद 1998 में उन्हें राज्यसभा सदस्य बनाया गया। जस्टिस मीरा साहिब फातिमा बीबी जस्टिस मीरा साहिब फातिमा बीबी देश की उच्च न्यायपालिका में पहली मुस्लिम महिला और किसी एशियाई देश में सुप्रीम कोर्ट की न्यायाधीश बनने वाली पहली महिला थीं। वो 1980 में आयकर अपीलिय ट्रिब्यूनल की न्यायिक सदस्य रही और 8 अप्रैल 1983 को उनको केरल उच्च न्यायालय में जज बनाया गया। इसके बाद 6 अक्टूबर 1989 से 24 अप्रैल 1992 तक सुप्रीम कोर्ट की न्यायाधीश रहीं। सेवानिवृत्ति के बाद वो 3 नवंबर 1993 से 24 जनवरी 1997 तक **राष्ट्रीय मानवाधिकार आयोग** की सदस्य रहीं। इसके बाद साल 1997 में एचडी देवेगौड़ा की सरकार ने उन्हें तमिलनाडु का राज्यपाल बनाया। जस्टिस विजय बहुगुणा

इलाहाबाद और बॉम्बे हाईकोर्ट के न्यायाधीश रह चुके विजय बहुगुणा एक ऐसे जज थे, जो मुख्यमंत्री की कुर्सी तक पहुंचे। जस्टिस विजय बहुगुणा ने फरवरी, 1995 में जज के पद से इस्तीफा दे दिया था। इसके बाद पिता हेमवती नंदन बहुगुणा की विरासत संभालते हुए वे राजनीति में आ गए। विजय बहुगुणा ने 1997 में पहला चुनाव कांग्रेस के टिकट से टिहरी लोकसभा से लड़ा और हार गए। इसके बाद उन्हें लगातार 3 चुनावों (1998, 99 और 2004) में भी हार का सामना करना पड़ा। इसके बाद 2007 में टिहरी गढ़वाल लोकसभा सीट पर हुए उपचुनाव में उन्होंने जीत दर्ज की और पहली बार लोकसभा पहुंचे। वह 2009 में दूसरी बार इस सीट से कांग्रेस के टिकट पर लोकसभा पहुंचे। इसी दौरान जब 2012 के चुनाव में उत्तराखंड में कांग्रेस को बहुमत मिला तब कांग्रेस ने उन्हें मुख्यमंत्री बनाया। वे तकरीबन 2 साल तक उत्तराखंड के

मुख्यमंत्री                      रहे।                      जस्टिस                      एम.                      रामा                      जोइस

पंजाब और हरियाणा हाईकोर्ट के मुख्य न्यायाधीश रह चुके न्यायमूर्ति एम. रामा जोइस अपनी सेवानिवृत्ति के बाद राज्यसभा के सदस्य बने। वह 2002 से 2004 तक झारखंड और बिहार के राज्यपाल भी रहे। न्यायपालिका से सेवानिवृत्त होने के बाद आधिकारिक रूप से भारतीय जनता पार्टी में शामिल हो गए थे। जस्टिस रंजन गोगोई जस्टिस रंजन गोगोई 3 अक्टूबर 2018 से 17 नवंबर 2019 तक भारत के 46वें मुख्य न्यायाधीश थे। अपनी सेवानिवृत्ति के करीब 4 महीने बाद ही बीजेपी ने उन्हें राज्यसभा सदस्य बनाकर भेजा। कांग्रेस ने रंजन गोगोई को राज्यसभा में मनोनित करने के फैसले को भारतीय न्यायपालिका का अपमान बताया था। तब कानून मंत्री रविशंकर प्रसाद ने अतीत में कांग्रेस सरकारों द्वारा कई जजों को राज्यसभा व राज्यपाल बनाकर भेजने की परंपरा का जिक्र करते हुए गोगोई का बचाव किया था। जस्टिस हसनैन मसूदी हसनैन मसूदी 2009 से 2016 तक जम्मू-कश्मीर हाईकोर्ट में न्यायाधीश के रूप में कार्य किया। साल 2015 में उन्होंने ही फैसला दिया था कि अनुच्छेद 370 भारतीय संविधान का स्थायी हिस्सा है। अपनी सेवानिवृत्ति के बाद, वे नेशनल कॉन्फ्रेंस पार्टी में शामिल हो गए और अनंतनाग से 2019 का लोकसभा चुनाव लड़ा और अब सांसद हैं। जस्टिस पलानीस्वामी सदाशिवम जस्टिस पी. सदाशिवम 19 जुलाई 2013 से 26 अप्रैल 2014 तक भारत के 40वें मुख्य न्यायाधीश के पद पर रहे। सदाशिवम ने सेवानिवृत्ति के 5 महीने बाद ही केरल के राज्यपाल के रूप में पदभार ले लिया था। तब कांग्रेस ने मोदी सरकार पर तंज कसते हुए सदाशिवम को केरल का राज्यपाल बनाने के कदम की तीखी आलोचना की थी। जस्टिस सैयद अब्दुल नजीर जस्टिस सैयद अब्दुल नजीर 17 फरवरी 2017 से 4 जनवरी 2023 तक सुप्रीम कोर्ट के न्यायाधीश रहे। उनकी सेवानिवृत्ति के एक महीने बाद ही राष्ट्रपति द्रौपदी मुर्मू ने आंध्र प्रदेश का राज्यपाल नियुक्त कर दिया था। जस्टिस अब्दुल नजीर कई ऐतिहासिक फैसलों का हिस्सा रहे, जिनमें ट्रिपल तलाक केस, अयोध्या-बाबरी मस्जिद विवाद केस, नोटबंदी केस और निजता का अधिकार एक मौलिक अधिकार शामिल हैं।